

THE CONSTITUTION (SCHEDULED TRIBES)
ORDER (AMENDMENT) BILL, 2008

(AS PASSED BY THE HOUSES OF PARLIAMENT—

RAJYA SABHA ON 19TH MARCH, 2008
LOK SABHA ON 19TH MARCH, 2008)

ASSENTED TO ON 1 APRIL, 2008 ACT NO. 14 OF 2008

Bill No. XIX-F of 2008

THE CONSTITUTION (SCHEDULED TRIBES) ORDER
(AMENDMENT) BILL, 2008

(AS PASSED BY THE HOUSES OF PARLIAMENT)

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*further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of
Scheduled Tribes in the State of Arunachal Pradesh.*

BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as
follows:—

1. (1) This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2008. Short title.

C.O. 22.

2. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in PART XVIII relating to the State of Arunachal Pradesh, for entry 4, the following entry shall be substituted, namely:—

"4. Nyishi".

Amendment
of PART XVIII
of
Constitution
(Scheduled
Tribes) Order,
1950.

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BILL

further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of
Scheduled Tribes in the State of Arunachal Pradesh.

(As passed by the Houses of Parliament)